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CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

OA No.348/2003

New Delhi, this the 17th day of February, 2003

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Shri A.P. Nagrath, Member(A)

Neeta Rani
W/o Shri Narayan Singh,
R/o H.NO.8/10, Mehram Ram Nagar
Near Palam Airport, New Delhi Applicant
(Shri Prakash Chandra, Advocate)

versus

Government of NCT of Delhi, through

1. Secretary
Department of Health & Family Welfare
9th Level, A Wing, IP Estate, New Delhi

2. Dr. B.S. Banerjee
Principal Hospital Coordinator/
Addl. Secretary
Department of Health & Family Welfare
9th Level, A Wing, IP Estate
New Delhi Respondents

ORDER (Oral)

Dr. A. Vedavalli, Member(J) :-

Heard.

2. Learned counsel for the applicant submits that the applicant, Neeta Rani, applied for the post of Radiographer in response to the Employment Notice issued by the respondents on 21.1.2002 (Annexure A-2). He states that the applicant's name (Roll No.02070104) is found among the list of successful candidates (Annexure A-1). However, he claims that the applicant's name was deleted from the list of successful candidates by the notice displayed on the notice board by the respondents on 31.10.2002.

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3. Applicant seeks the following reliefs in this OA:-

- "i) issue the direction to the respondents to quash the order of deletion of applicant's name from declared result found qualified/successful therein for the post of Radiographer Gr. Rs.4000-6000/- and allow the same to stand forthwith.
- ii) respondents please be directed to make the appointment of the applicant to the post of Radiographer as per result of written test published inn Hindustan Times, New Delhi 12-10-2002 including the applicant's name.
- iii) allow the O.A. with cost of litigation.
- iv) grant such other relief which this Hon'ble Tribunal may deem proper in the existing facts & circumstances of the case."

4. On a query from the Bench, learned counsel for the applicant states that the applicant has not given any representation to the respondents regarding her grievances as on date.

5. On consideration of the matter and in the interests of justice, the OA is being disposed of at the admission stage itself with the following directions:-

- (i) In case the applicant submits a self contained and comprehensive representation regarding her grievances within one month from today, the respondents shall examine the same on its merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same by passing a



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detailed and speaking order in accordance with law within one month from the date of receipt of a copy of that representation under intimation to the applicant.

(ii) In case, any grievance further survives thereafter, the applicant is granted liberty to approach this Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

6. OA is disposed of as above.

hnsd
(A.P. Nagrath)

Member(A)

A.Vedavalli
(Dr. A.Vedavalli)
Member(J)

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